

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

ORIGINAL APPLICATION NO.147 of 2000

Jabalpur, this the 5th day of March, 2003.

Hon'ble Mrs. Shyama Dogra, Member (J)

Ghanisara Thapa, aged about 44 years,
W/o late Shri K.B.Thapa, Ex-Darban,
Vehicle Factory, Jabalpur (MP)
R/o House No.1158, Sharda Nagar,
PO Vehicle Factory, Jabalpur-482 099 (MP)

-APPLICANT

(By Advocate- Mr.S.Nagu)

versus

1. Union of India through
Chairman, Ordnance Factory Board,
10-A, Shaheed Khudiram Bose Road,
Calcutta-700 001.
2. The General Manager,
Vehicle Factory, Jabalpur (MP)

-RESPONDENTS

(By Advocate- Mr.P. Shankaran)

O R D E R (ORAL)

It is stated by the learned counsel for the applicant at bar that the applicant has expired leaving behind only a minor daughter aged about 10 years. Therefore, nothing survives in this O.A. as the relief sought therein for appointment of the applicant on compassionate grounds.

2. In view of the above subsequent development of the case, this O.A. is dismissed as infructuous.

Shyama Dogra
(Mrs. Shyama Dogra) S/3/03
Member (J)

MA

15/3/03
Signed
on 12/3/03

S. Nagar, Adel
P. Shankaran, Adel.

T. Mehta
11.3.03